

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 629 OF 2024

IN THE MATTER OF: -

RWA SECTOR 30 THROUGH PRESIDENT OF RWA
MR. PRAMOD KUMAR VERMA

... APPLICANT

VERSUS

PRINCIPAL AND MANAGEMENT OF DELHI
PUBLIC SCHOOL, SECTOR 30, NOIDA

...RESPONDENTS

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NEW DELHI

DATED: 11.09.2024



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

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New Delhi-110001

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OF RWA MR. PRAMOD KUMAR VERMA ...Applicant

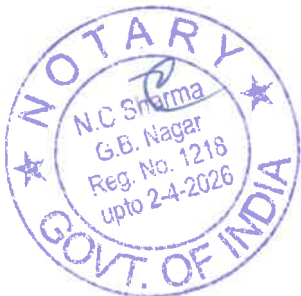
Versus

PRINCIPAL AND MANAGEMENT OF DELHI
PUBLIC SCHOOL, SECTOR 30, NOIDA ...Respondent

REPLY ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Utsav.Sharma, aged about 39 years, S/o. Late Shri Rajiv Sharma,
presently posted as Regional Officer, U.P. Pollution Control Board,
NOIDA do hereby solemnly affirm and declare as under:

1. That in the above-noted capacity, I am well conversant with the facts and records of the present case and am authorized to swear the present affidavit on behalf of the Uttar Pradesh Pollution Control Board.
2. That the above-noted matter came up for hearing on 29.05.2024, when this Hon'ble Tribunal directed the Answering Respondent to file its reply to the Original Application.
3. That the present case, registered on the basis of a letter addressed by the Residents Welfare Association (RWA),

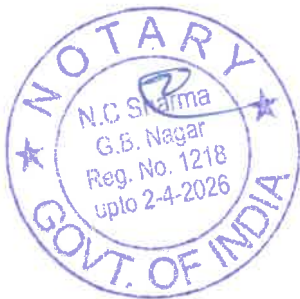


Sector 30, Noida, wherein the RWA has stated that a green belt of Sector 30 had been given twenty-five years back to the adjoining Delhi Public School (DPS), for development of a park for children and senior citizens, for a period of ten years only.

4. That the RWA has also alleged that the said park has not been developed/maintained by DPS and is being used as a dump yard for its waste material and construction raw material. It has also been claimed that illegal digging has been done to extract water and construction waste, diesel cane, plastic material etc. has been thrown in the land of the said park, which has led to damage of trees which were planted by Noida Authority.
5. That it has been further alleged that after ten years, the green belt was required to be handed over to the RWA of Sector 30 but same has not been done, instead a lock has been put on the gate and entry has been restricted.
6. That this Hon'ble Tribunal, vide its order dated 29.05.2024, while noting that the averments made in the Original Application raise substantial questions relating to environment, arising out of the implementation of the enactments specified in Schedule I of the National Green Tribunal Act, 2010, has impleaded the Answering Respondent as one of the respondents and directed it to file its response in the said matter.



7. That in compliance of above-mentioned orders of this Hon'ble Tribunal, officers from the Uttar Pradesh Pollution Control Board, Noida carried out a site inspection of Delhi Public School, Sector, 30, Noida and Gandhi Park in Sector 30, Noida on 21.08.2024. During said inspection, interaction was done with Principal, Delhi Public School and Mr. Paul Thomas, Manager assisted the team in carrying out site inspection of the premises and Gandhi Park adjacent to DPS campus.
8. That it was found during inspection that DPS is carrying out Construction & Demolition work within its premises, whereby old blocks are proposed to be demolished and new blocks are being constructed with modern and state of art facilities. Though DPS has obtained a valid Consent to Operate from Uttar Pradesh Pollution Control Board and same is valid up to 31.07.2025, Consent to Establish for carrying out the Construction & Demolition activity and changing the layout has not been obtained from the State Board.
9. That it was observed by the inspecting team that the area, which was an open ground and used for outdoor activities earlier, has been dug up and new blocks are being constructed in the said area. Satellite images from year 2023 and year 2024 obtained from the Google Earth software clearly show that almost half of the open field has been taken



up for proposed alterations and expansion within the said premises. Satellite images from the years 2023 and 2024 obtained from the Google Earth software are annexed as Annexure I of the present Reply.

10. That Commission for Air Quality Management in National Capital Region and Adjoining Areas has from time to time issued statutory directions for Construction & Demolition projects, whereby projects have to mandatorily register on web portal of respective State Pollution Control Board and upload self-certification (if plot area is equal to or greater than 500 square meters), install low cost sensors and webcams to facilitate remote sensing, deploy and ensure frequent and effective use of adequate number of anti-smog guns, ensure erection of wind/dust breaking screens at construction sites, adopt appropriate measures to ensure proper handling of construction/demolition waste among others.

11. That it was found during inspection that besides violation of statutory norms and carrying out construction without obtaining Consent to Establish from the State Board, statutory directions issued by Commission for Air Quality Management in National Capital Region and Adjoining Areas for abatement of pollution from construction and demolition sites were being violated by DPS. Copy of site inspection report is annexed as Annexure II of the present Reply.



12. That the Gandhi Park, the green belt with regard to which allegations have been made by the Resident Welfare Association, Sector 30 was also inspected at the time of inspection. The said green belt is adjacent to DPS campus on the south-eastern side of the premises. As per satellite imagery, the total area of the said green belt is around 4.5 acres. It was observed during inspection that presently a post office, a solid waste material recovery facility and a pumping station have been established in the said green belt. The green belt area is used by students of DPS during school hours and is not accessible to residents of Sector 30, Noida during these hours. A separate gate has been made near the post office through which the said green belt is accessible to residents during the period when school is not in operation.

13. That the green belt has been maintained and a walking track has been constructed in around 2.5 acres of the green belt, however the remaining area of around 2 acres has not been developed and part of it was being used for storing excavated loose earth/soil from the construction being done within the DPS premises. For better understanding, satellite image has been annexed as Annexure III of the present reply. In the said annexure, the area outlined in *Blue* is the DPS premises, the area outlined in *Yellow* is the Gandhi Park, the green belt in question, and the area outlined in *Red* is the area of around 2.0 acres where excavation material is being stored.



14. That in view of averments made and the findings recorded during the site inspection, Uttar Pradesh Pollution Control Board has issued a show cause notice to Delhi Public School, Sector 30, Noida on 05.09.2024, asking them to show cause as to why environmental compensation to the tune of Rs. 15000/- per day, since the start of construction activity and Rs. 1,20,000/- (for non-registration on web-portal and not uploading self-audit reports as per directions of Commission for Air Quality Management in NCR and Adjoining Areas), should not be imposed on them for violation of statutory directions and environmental norms. Copy of said show cause notice is annexed as Annexure IV of the response.

15. That it is humbly prayed that the present Reply may kindly be taken on record by this Hon'ble Tribunal.


DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 9th DAY OF SEPTEMBER, 2024 AT NOIDA,
GAUTAM BUDDHA NAGAR.



ATTESTED


Naveen Chandra Sharma
Advocate Notary
Dadri Noida (G.B. Nagar)


DEPONENT

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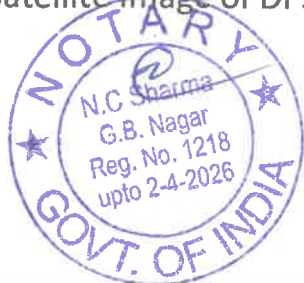
5 9 SEP 2024



Satellite Image of DPS, Sector 30, Noida in Year 2022



Satellite Image of DPS, Sector 30, Noida in Year 2023



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निर्माण कार्य हेतु Commission for Air Quality Management in National Capital Region and Adjoining Areas/पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार/मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा निर्गत आदेश/निर्देश के अनुपालन में निरीक्षण आख्या—

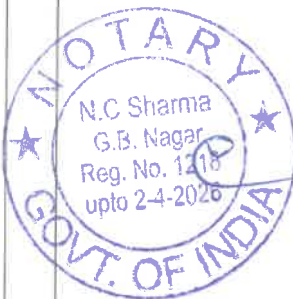
1.	स्थल का पूर्ण पता	मै0 दिल्ली पब्लिक स्कूल, सेक्टर-30, नोएडा
2.	निरीक्षण दिनांक	21.08.2024
3.	निरीक्षणकर्ता का नाम व पदनाम	उत्सव शर्मा, क्षेत्रीय अधिकारी एवं पी0पी0 सिंह, सहायक पर्यावरण अभियन्ता
4.	एक्टिविटी/इकाई की प्रकृति	निरीक्षण के समय विद्यालय परिसर में निर्माण कार्य होता पाया गया। प्रबन्धक, दिल्ली पब्लिक स्कूल द्वारा अवगत कराया गया कि विद्यालय के आधुनिकरण एवं उच्चीकरण हेतु पूर्व में निर्मित ब्लॉक्स/बिल्डिंग्स का ध्वस्तिकरण कर नवीन ब्लॉक्स/बिल्डिंग्स का निर्माण किया जा रहा है।
5.	उपस्थित प्रतिनिधि का नाम, पदनाम व मो0नं0	श्री पॉल थामस, प्रबन्धक (मो0नं0-9891084252)
6.	प्लॉट क्षेत्रफल का विवरण	—
7.	निरीक्षण के समय संचालित एक्टिविटी से सम्भावित डस्ट उत्सर्जन को रोकने हेतु प्रभावी व्यवस्था (जैसे-वाटरस्प्रिंकलर/ग्रीन नेट, तिरपाल आदि) पाई गई अथवा नहीं।	<ul style="list-style-type: none"> निर्माण कार्य राज्य बोर्ड से स्थापना पूर्व सहमति प्राप्त किये बिना ही प्रारम्भ कर दिया गया है। निरीक्षण के समय अनकवर्ड कन्स्ट्रक्शन मैटेरियल (बालू, बदरपुर इत्यादि) खुले में परिसर में भण्डारित पायी गयी। डस्ट उत्सर्जन की रोकथाम हेतु वाटर स्प्रिंकलर/एन्टी स्मॉग गन स्थापित नहीं पाये गये। निर्माण स्थल पर पी0टी0जेड0 कैमरा स्थापित नहीं पाया गया। राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग, नई दिल्ली के आदेशों के क्रम में सेल्फ ऑडिट पोर्टल पर पंजीकरण/सेल्फ ऑडिट सुनिश्चित नहीं किया गया था। निरीक्षण के समय गांधी पार्क के एक भाग में अर्थ मैटेरियल/मिट्टी खुले में भण्डारित पायी गयी।



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<p>9. संस्तुति आख्या</p>	<p>उपरोक्तानुसार परियोजना द्वारा निर्माण कार्य में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली, मा० सी०ए०क्यू०एम० नई दिल्ली एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य बोर्ड द्वारा समय-समय पर पारित/निर्गत निर्देशों का उल्लंघन किया जा रहा है।</p> <p>1. मा० सी०ए०क्यू०एम० के पत्र सं० 18015/01/2022-MERD/3237-97, Dated-06-02-2024 में निर्माण कार्यों में उल्लंघन के सम्बन्ध में अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति का विवरण निम्नवत् है—</p> <p>(III) Construction and Demolition Project/activities-</p> <p>1- Non-registration on the web-portal of the concerned SPCB / DPCC Rs. 1,00,000 for projects with total area construction < 20,000 sq. mtr. Rs. 2,00,000 for projects with total area construction > 20,000 sq. mtr.</p> <p>2- Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out Rs. 20,000 for projects with total area construction < 20,000 sq. mtr. Rs. 40,000 for projects with total area construction > 20,000 sq. mtr.</p> <p>3- Non-deployment of prescribed no. of anti-smog guns Rs. 7,500 for each anti-smog gun not deployed at the site per day</p> <p>4- Ineffective dust mitigation measures (with respect to provision of wind brakers / dust screens / covering of construction materials and debris etc.) Rs. 7,500 for plot area < 500 sq. mtr. per day Rs. 15,000 for plot area > 500 sq. mtr. per day</p> <p>5- Transportation of materials / C&D waste in uncovered vehicles Rs. 7,500 for each such incident</p> <p>निरीक्षण के समय में Construction and Demolition Project/activities के सम्बन्ध में पायी गयी कमियों के दृष्टिगत मा० सी०ए०क्यू०एम० के उपरोक्त आदेश के क्रम में परियोजना पर अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति का विवरण निम्नवत् है—</p> <p>1- Non-registration on the web-portal of the concerned SPCB / DPCC Rs. 1,00,000 for projects with total area construction < 20,000 sq. mtr. Rs. 2,00,000 for projects with total area construction > 20,000 sq. mtr.</p> <p>उक्त परियोजना द्वारा वेब पोर्टल पर रजिस्ट्रेशन नहीं किया गया है तथा परियोजना का बिल्टअप क्षेत्रफल 20,000 वर्गमीटर से कम है। तत्क्रम में उपरोक्तानुसार उक्त मद में अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति ₹० 1,00,000/- (₹० एक लाख मात्र)।</p> <p>2- Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out Rs. 20,000 for projects with total area construction < 20,000 sq. mtr. Rs. 40,000 for projects with total area construction > 20,000 sq. mtr.</p> <p>उक्त परियोजना द्वारा वेब पोर्टल पर सेल्फ ऑडिट रिपोर्ट अपलोड नहीं की गयी थी तथा परियोजना का बिल्टअप क्षेत्रफल 20,000 वर्गमीटर से कम है। तत्क्रम में उपरोक्तानुसार उक्त मद में अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति ₹० 20,000/- (₹० बीस हजार मात्र)।</p> <p>3- Ineffective dust mitigation measures (with respect to provision of wind brakers / dust screens / covering of construction materials and debris etc.)</p>
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Rs. 7,500 for plot area < 500 sq. mtr. per day
Rs. 15,000 for plot area > 500 sq. mtr. per day

गूगल अर्थ से प्राप्त सैटलाइट ईमेजिस से स्पष्ट है कि दिनांक 30.09.2022 तक परिसर में निर्माण कार्य प्रारम्भ नहीं हुआ था व गांधी पार्क के रेल विहार, सेक्टर-30 के निकट स्थल पर पेड़ आदि थे एवं किसी प्रकार का Construction and Demolition अपशिष्ट गांधी पार्क में भण्डारित नहीं किया जा रहा था। दिनांक 30.09.2022 की गूगल अर्थ से प्राप्त सैटलाइट ईमेज निम्नवत् है-



दिनांक 30.09.2022 की गूगल अर्थ से प्राप्त सैटलाइट ईमेज निम्नवत् है-



उक्त से स्पष्ट है कि मै0 दिल्ली पब्लिक स्कूल, सेक्टर 30 नोएडा के परिसर में सितम्बर 2022 एवं अक्टूबर 2023 के मध्य फील्ड में निर्माण कार्य प्रारम्भ किया गया है, जिससे जनित हो रहे कन्स्ट्रक्शन एण्ड डिमोलेशन वेस्ट



	<p>अपशिष्ट तथा एक्सवेशन में निकाले गये अर्थवर्क/मिट्टी का भण्डारण गांधी पार्क में किया गया है।</p> <p>उपरोक्त के क्रम में मै० दिल्ली पब्लिक स्कूल, सेक्टर 30 नोएडा के विरुद्ध मा० सी०ए०क्यू०एम० के पत्र सं० 18015/01/2022-MERD/3237-97, Dated-06-02-2024 में निर्माण कार्यों में उल्लंघन के सम्बन्ध में अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति के अनुरूप Non-registration on the web-portal एवं Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out के अन्तर्गत रु० 1,20,000/- की पर्यावरणीय क्षतिपूर्ति तथा Ineffective dust mitigation measures (with respect to provision of wind brakers / dust screens / covering of construction materials and debris etc.) के अन्तर्गत निर्माण कार्य प्रारम्भ किये जाने की तिथि से रु० 15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति किये जाने हेतु कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।</p> <p>मै० दिल्ली पब्लिक स्कूल, सेक्टर-30, नोएडा को निर्गत कारण बताओ नोटिस में निर्माण कार्य प्रारम्भ किये जाने की तिथि के सम्बन्ध में साक्ष्य प्रस्तुत किये जाने हेतु निर्देशित किया जाना उचित प्रतीत होता है।</p> <p>आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।</p>
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क्षेत्रीय अधिकारी

[Handwritten Signature]

[Handwritten Signature]
 29/08/2024
 (पी०पी० सिंह)
 सहा०पर्या०अभि०





Satellite Image of DPS, Sector 30 Noida (in blue outline) along with Gandhi Park, Sector 30, Noida (in yellow outline)



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उ० प्र० प्रदूषण नियंत्रण बोर्ड,

टी०सी०-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

पत्रांक : H 16845/सी-1/सा०-200 /पर्या०क्षति०-का०ब०नो०/2024

दिनांक : 05-09-2024

मैसर्स दिल्ली पब्लिक स्कूल,
सेक्टर-30,
नोएडा, गौतमबुद्धनगर

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली एवम् मा० राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग, नई दिल्ली द्वारा निर्गत निर्देशों की अवहेलना के दृष्टिगत मैसर्स दिल्ली पब्लिक स्कूल, सेक्टर-30, नोएडा, गौतमबुद्ध नगर का निरीक्षण बोर्ड प्राधिकृत अधिकारी द्वारा दिनांक-21.08.2024 को किया गया। निरीक्षण के समय विद्यालय परिसर में विद्यालय के आधुनिकीकरण एवम् उच्चोकरण हेतु पूर्व में निर्मित ब्लाक्स/बिल्डिंग का ध्वतीकरण कर नवीन ब्लॉक्स/बिल्डिंग्स का निर्माण कार्य होता पाया गया। निर्माण कार्य राज्य बोर्ड से पूर्व सहमति प्राप्त किये बिना ही प्रारम्भ कर दिया गया है। निरीक्षण के समय विद्यालय परिसर में अनकवर्ड कन्स्ट्रक्शन मैटेरियल (बालू, बदरपुर इत्यादि) खुले में भण्डारित पायी गयी। डस्ट उत्सर्जन की रोकथाम हेतु वाटर स्प्रिंकलर/एन्टी स्मॉग गन तथा पी०टी०जेड० कैमरा स्थापित नहीं पाये गये। परियोजना द्वारा राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग, नई दिल्ली के आदेशों के क्रम में सेल्फ ऑडिट पोर्टल पर पंजीकरण/सेल्फ ऑडिट सुनिश्चित नहीं किया गया है। निरीक्षण के समय गांधी पार्क के एक भाग में अर्थ मैटेरियल/मिट्टी खुले में भण्डारित पायी गयी। परियोजना द्वारा बेब पोर्टल पर रजिस्ट्रेशन नहीं किया गया है। परियोजना द्वारा निर्माण कार्य में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली तथा मा० सी०ए०क्यू०एम०, नई दिल्ली एवम् केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य बोर्ड द्वारा समय-समय पर पारित/निर्गत निर्देशों का उल्लंघन किया जा रहा है तत्कम में क्षेत्रीय अधिकारी, नोएडा द्वारा परियोजना के विरुद्ध मा० अधिकरण के पत्र दिनांक-06.02.2024 में निर्माण कार्य के उल्लंघन के संबंध में अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति के अनुरूप Non-registration on the web-portal and self-audit reports not uploaded on the web portal and /or video fencing of the project boundary not being carried out रूपया-1,20,000/- (रूपया एक लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति तथा Ineffective dust mitigation measures (with respect to provision of wind brakers/dust screens/covering of construction materials and debris etc.) के अन्तर्गत निर्माण कार्य आरम्भ किये जाने की तिथि से रूपया-15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है।

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अतः क्षेत्रीय अधिकारी, नोएडा की आख्या एवम् संस्तुति एवम् उक्त पर सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त मा0 एन0जी0टी0 के आदेशों के अनुपालन में इकाई के विरुद्ध बर्थों न रूपया-1,20,000/- (रूपया एक लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये? तथा Ineffective dust mitigation measures (with respect to provision of wind brakers/dust screens/covering of construction materials and debris etc.) के अन्तर्गत निर्माण कार्य आरम्भ किये जाने की तिथि से बर्थों न रूपया-15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

उपरोक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध रूपया-1,20,000/- (रूपया एक लाख बीस हजार मात्र) तथा निर्माण कार्य आरम्भ किये जाने से अनुपालन की तिथि रूपया-15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

(विवेक शर्मा)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि : क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, नोएडा को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी वृत्त-1